

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)
LOK SABHA
STARRED QUESTION NO. 459
(TO BE ANSWERED ON 05.04.2017)

LOKPAL AND LOKAYUKTA ACT

*459. SHRI KONDA VISHWESHWAR REDDY:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Government has implemented the Lokpal and Lokayukta Act, 2013;
- (b) if so, the details thereof along with the details of the Lokpal and Lokayukta appointed so far; and
- (c) if not, the reasons for delay in setting up Lokpal and Lokayukta?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) to (c) : A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO THE LOK SABHA STARRED QUESTION NO. 459 BY SHRI KONDA VISHWESHWAR REDDY FOR 05.04.2017 REGARDING “ LOKPAL AND LOKAYUKTA ACT”

(a) to (c) : The Lokpal and Lokayuktas Act, 2013 came into force w.e.f. 16.01.2014. The institution of Lokpal is yet to become functional, since the Act needs some amendments, inter alia, to resolve certain issues relating to appointment of Chairperson and Members of Lokpal, etc. in the absence of a Leader of Opposition recognized as such in the Lok Sabha. Accordingly, Lokpal and Lokayuktas and other related law (Amendment) Bill, 2014 was introduced in Lok Sabha on 18.12.2014. The same was referred to the Department-related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice which has submitted its report on 07.12.2015 in the Parliament. The recommendations are under consideration.

Further, as per the provisions of Section 63 of the Lokpal and Lokayuktas Act, 2013:

“Every State shall establish a body to be known as the Lokayukta for the State, if not so established, constituted or appointed, by a law made by the State Legislature, to deal with complaints relating to corruption against certain public functionaries, within a period of one year from the date of commencement of this Act.”

Thus, Section 63 of Lokpal and Lokayuktas Act, 2013 stipulates that it is the sole prerogative of State Government concerned to enact law in this regard. So, establishment of the institution of the Lokayukta including any appointment therein falls within the domain of the States.
